

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Excise Appeal Nos.C/76947 to 76949/2017

(Arising out of Order-in-Appeal No.16/Pat/Cus/Appeal/2017 dated-25.08.2017, Order-in-Appeal No.44/Pat/Cus/Appeal/2017 dated-19.09.2017 , Order-in-Appeal No.17/Pat/Cus/Appeal/2017 dated-25.08.2017 all passed by the Commissioner (Appeals) of Central GST & CX, Patna)

Shri Bijay Kr. Singh
Shri Sunil Kr. Yadav
Shri Subodh Kr. Singh

Applicant (s)/Appellant (s)

Vs.

Commr. of Customs, Patna

Respondent (s)

Appearance:

None for the Appellant (s)

Shri S.K.Naskar, AC (A.R.) for the Respondent (s)

CORAM:

Hon'ble Shri P.K.Choudhary, Member (Judicial)

Date of Hearing/Decision:- 04.04.2018

ORDER NO.FO/75763/2018

Per Shri P.K.Choudhary

When the matter was called for hearing, none appeared on behalf of the appellant despite notice, nor has any application for adjournment been received. Notice of hearing has also not been received back "undelivered".

Shri S.K.Naskar, AC(AR) appeared for the Revenue.

2. It may be mentioned that as per maxim, VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for non-prosecution.

(Dictated and Pronounced in the Open Court)

S/d.
(P.K.Choudhary)
MEMBER (JUDICIAL)